

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 403**

**IA/1044/ND/2024 in IB/24/ND/2024**

**IN THE MATTER OF:**

Saivi Finance Private Limited	...	Applicant
Versus		
Akj Metals Private Limited	...	Respondent

**Under Section 7 of IBC, 2016.**

**Order delivered on 18.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Palak Kalra, Advs.
For the Respondents	: Mr. Vaibhav Gaggar, Mr. Akshay Goel, Mr. Dev Karan, Mr. Mrityunjay Mahendra, Mr. Harsh Jadon, Ms. Tanvi Jain Advocates

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/1044/ND/2024**

Mr. Abhishek Anand, Learned Counsel for the applicant is present physically. Learned Counsel for the first respondent is present physically, whereas Ms. Tanvi Jain, Learned Counsel for the second respondent is present through video-conferencing. It is submitted by the Learned Counsel for the first respondent that they have already filed the reply. The same is available on record. Learned Counsel for the second respondent seeks some time to upload the reply. Permission is granted. Mr. Abhishek Anand, Learned Counsel for the applicant seeks some time to file rejoinder to the replies filed by first respondent and second respondent. Let this matter be posted to 03.05.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**